<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1724 OF 2018 IN DFR NO 4674 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Adani Power Maharashtra Limited ...Appellant(s)

Vs. Maharashtra Electricity Regulatory Commission & Anr.	Respondent(s)
Counsel for the Appellant(s)	: Ms. Deepa Chawan Mr. Sourav Roy
Counsel for the Respondent(s)	: Mr. Buddy A. Ranganadhan for R-1

<u>ORDER</u>

IA NO. 1724 OF 2018 (Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the application is allowed.

IA No. 1724 of 2018 is disposed of.

DFR NO 4674 OF 2018

List the matter on <u>14-12-2018</u>.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/pk